

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION NO.1858
TO BE ANSWERED ON 14TH MARCH, 2022

Elections to Student Bodies

1858. ADV. DEAN KURIAKOSE:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government has any data on the number of colleges and universities that conduct Elections to Student bodies as recommended by the Committee headed by JM Lyngdoh;
- (b) if so, the details thereof;
- (c) whether the Government has any plan to enact legislation that will ensure elections to student bodies as recommended by the committee headed by JM Lyngdoh;
- (d) if so, the details thereof;
- (e) whether the Government will enact legislation to protect the "Right to Protest" in Indian Universities and Colleges; and
- (f) if so, the details thereof and if not, state reasons for not enacting such a legislation?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUBHAS SARKAR)

(a) to (d): As per the Statute 36, Central Universities Act, 2009, there is a provision to constitute a Student Council in Central Universities established by CU Act, 2009 onwards. At present, there are 31 Central Universities that conduct Elections to Student bodies as recommended by the Committee headed by JM Lyngdoh.

(e) & (f): No such proposal is under consideration.
